

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4986
ANSWERED ON:26.04.2010
VACANT POSTS IN LABOUR COURTS
Majumdar Shri Prasanta Kumar;Reddy Shri Anantha Venkatarami

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some posts of presiding officers and judges are lying vacant in Labour Courts and Tribunals in the country;
- (b) if so, the details thereof alongwith the Scheduled Castes/Scheduled Tribes quota out of these vacant posts, State-wise and category-wise; and
- (c) the time by which these posts are likely to be filled up?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): Out of the 22 Central Government Industrial Tribunal-cum-Labour Courts set up by Central Government, the posts of Presiding Officers are lying vacant in the following three CGIT-cum-Labour-Courts:

- (i) CGIT-cum-Labour Court, Ahmedabad
- (ii) CGIT-cum-Labour Court-I, Mumbai
- (iii) CGIT-cum-Labour Court-II, Dhanbad

The Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) have been set up by the Central Government as per the provisions of the Industrial Disputes Act, 1947 for adjudication of industrial disputes arising in the Central Sphere. The Presiding Officers are appointed as per Sections 7, 7A, 7B and 7C of the Industrial Disputes Act, 1947. A serving judicial officer is appointed on deputation basis and retired judicial officer on re-employment basis. As per Section 7(c) of the Industrial Disputes Act, 1947, they can continue upto the age of 65 years. There is no provision of reservation for Scheduled Castes/Scheduled Tribes for appointment to the post of Presiding Officer in the Act. The State Governments have their own Labour Courts and Tribunals to adjudicate on disputes arising in the State Sphere. Information regarding Labour Courts and Tribunals falling under the State sphere is not maintained centrally.

(c): The process of filling up of these vacancies of the Presiding Officers is at various stages of processing. There is a stipulated procedure to be followed for appointment of Presiding Officer and, therefore, a specific time frame can not be indicated.